

Government of Jammu & Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Jammu, the 7th April, 2020

S.O-123 : - Whereas, on 02-10-2019, Police Station Kishtwar received reliable information that (1) Manzoor Ahmad Ganie @ Qari S/O Mushtaq Ahmad Ganie R/O Bun Astan Kishtwar, (2) Noor Mohammad Malik S/O Abdul Rzak Malik R/O Fagsoo and (3) Farooq Ahmad Butt S/O Gh Mohammad Butt R/O Pochhl Kishtwar were associated with banned organization Hizbul Mujahideen (HM) and were providing logistic support to the militants; and

1. Whereas, these persons were managing meetings with an active militants for carrying out militancy activities in their area. The accused were also providing information with regard to movement of the security forces to the militants for carrying out attacks with intention to harm the integrity of the country; and

2. Whereas, a case FIR No. 232/2019 U/S 13,18,19,38,39, ULA(P) Act 1967, came to be registered in Police Station Kistwar and investigation was taken up; and

3. Whereas, during personal search of accused mobile phone alongwith SIM cards were seized from them. The accused were arrested, site plan, seizure memo were prepared and the statement of witnesses were recorded U/S 161 & 164 CrPC: and

4. Whereas, the accused militants namely Osama Bin Javaid S/O Javaid Wani R/O Sounder Dachan and Haroon Abass S/O Gh. Abass R/O

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Gath Doda were eliminated during the encounters and were dropped from the case; and

5. Whereas, based on evidence collected, statement of witnesses recorded and other material placed on record, the below mentioned accused were found involved in the commission of offence under relevant sections of ULA(P) Act, 1967 as shown against each:-

S. No	Name of the Accused	Offence
1.	Manzoor Ahmad Ganie @ Qari S/O Mushtaq Ahmad Ganie R/O Bun Astan Kishtwar.	13,18,19,39 ULA(P) Act
2.	Noor Mohammad Malik S/O Abdul Rzak Malik R/O Fagsoo.	
3.	Farooq Ahmad Butt S/O Gh Mohammad Butt R/O Pochhl Kishtwar.	

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of Unlawful Activities (Prevention) Act, 1967, has independently examined the Case Diary File and all other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the accused; and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law;

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Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused at para 5 for the commission of offences as indicated against each, in case FIR No. 232/2019 of Police Station Kishtwar.

By order of the Government of Jammu and Kashmir.

Sd/-

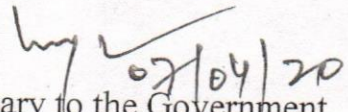
Principal Secretary to the Government
Home Department

No. Home/Pros/ 20 /2020

Dated: 07 .04.2020

Copy to: -

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Under Secretary to the Government
Home Department